## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-254(PB)/2017

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III	THE	IVI A	TTER	OF:

Central Bank of India ......Petitioner v. NCML Industries Ltd. .....Respondent

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 07.12.2017

## Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

R. VARADHARAJAN Hon'ble Member (Judicial)

For the Applicant / Petitioner : Mr. Abhishek Anand, Adv. for IRP For the Respondent :

## Order

List the matter on 11th December, 2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

R. VARADHARAJAN Member (Judicial)

07.12.2017 V.Sethi